

ಕರ್ನಾಟಕ ಕೇಂದ್ರ ಬ್ಯಾಂಕ್ Canara Bank
Adarsh Nagar Branch, Main Road, Kalaburagi-585105, Karnataka. Phone: 08472-273703
DEMAND NOTICE

To : _____ Date: 16.01.2023
 1) M/s Marhaba Function Hall Prop: Sri. Qamaruddin Qureshi Sy No. 1/1 Peth Chittapur, Chittapur-585211 Dist. Kalaburagi, Karnataka.
 2) Sri. Qamaruddin Qureshi S/o Abdul Ghani Qureshi (Borrower) H.No. 2/1/26, Assar Mohalla, Chittapur-585211. Dist Kalaburagi, Karnataka.
 3) Sri. Mohammed Mashak Qureshi S/o Late Kashim, Qureshi (Guarantor) H.No. 7-239, Near Kulbani Masjid, Mijgori, Mominpura, Kalaburagi-585104, Karnataka.
 4) Sri Mohd Rais Qureshi S/o Abdul Razak Qureshi (Guarantor) Road No. 17, Building No 25C, Hanivala Estate, Bandra East, Mumbai-400051.

SUB : DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

That M/s Marhaba Function Hall, Chittapur represented by its prop: Sri. Qamaruddin Qureshi S/o Abdul Ghani Qureshi, you have availed the following loans/credit facilities from our Adarsh Nagar Kalaburagi Branch from time to time:

Loan A/c No.	Loan Amount	Liability as on 16.01.2023	Rate of Interest
MSME 3245768000311	1,30,00,000/-	1,35,48,151.00/-	11.30%+ 2% Penal Interest
FITL 173000126330	8,04,000/-	8,48,141.75/-	16.15%+ 2% Penal Interest
FITL 173000126883	6,83,000/-	7,07,739.00/-	16.15%+ 2% Penal Interest

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 06/01/2023. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of Rs. 1,51,04,301.75/- (Rupees One Crore Fifty One Lakhs Four Thousand Three Hundred One and Seventy Five Paise only) with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record. (Note- Please mention, if any Non-Fund based limits availed by the party even though not crystallized)

SCHEDULE
 The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder:

Mortgaged/Hypothecated	Detailed Description to be given
1)	All that part and parcel of Function Hall consisting of Ground Floor and First Floor constructed on Plot bearing No. 32, 33, 34, 35, 36, 49, 50, 51 52, & 53 in Sy No. 1/4 Totally measuring 12000 sqft along with open space situated at Peth Chittapur village, Tq. Chittapur, Dist. Kalaburagi belonging to Sri. Qamaruddin Qureshi S/o Abdul Ghani Qureshi Bounded by: East: Plot No. 37 & 48, West: 9 meter wide Road, North: 9 meter wide Road, South: 12 meter wide Road.
2)	All that part and parcel of bearing Corporation No. 7-239, CTS No. 391, Sheet No. 173, measuring 1368 sq.ft. situated at Khuni Alawa, Mominpur, Kalaburagi belonging to Sri. Mohd Rais Qureshi S/o Abdul Razak Qureshi and Sri. Mohammed Mashak Querishi S/o Late Sri. Khasim Querishi Bounded by: East: Common Passage and Open Yard then House of Late Rukmuddin Sab, West: House of Veerappa Shetty, North: Common Passage and Entrance of House and then House of Late Rukmuddin Sab, South: House of Tippanna Teli and House of Late Rukmuddin Sab.

Date: 01.02.2023
 Place: Kalaburagi
 Sd/- Authorised Officer
CANARA BANK

QUEST SOFTECH (INDIA) LIMITED
 (CIN: L72200MH2000PLC125359)
 Reg.Off: HD-335, WeWork Enam Sambhav, C - 20, G Block Rd, G Block BKC, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051
 Email: compliance@questsoft.in

NOTICE OF THE EXTRAORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that the Extra-Ordinary General Meeting of the Members of Quest Softech (India) Limited will be held on Thursday, February 23, 2023, at 12.00 P.M. through Video Conferencing (VC) facility/Other Audio-Visual Means (OAVM), to transact the business that will be set forth in the Notice of EGM (Notice).

The EGM is convened in compliance with the applicable provisions of Companies Act, 2013 and rules made thereunder read with General Circulars No. 14/2020 dated April 09, 2020, No. 17/2020 dated April 13, 2020, No. 22/2020 dated June 15, 2020, No. 33/2020 dated September 28, 2020, No. 39/2020 dated December 31, 2020, No. 10/2021 dated June 23, 2021, No. 20/2021 dated December 08, 2021 and No. 3/2022 dated May 5, 2022 issued by Ministry of Corporate Affairs (MCA Circulars) and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, (Listing Regulations) read with SEBI Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, without the physical Presence of the Members at a common venue.

In accordance with the MCA Circulars, the Notice will be sent only through electronic mode to those members whose e-mail ids are registered with the Company Depository Participants (DPs). The Notice will also be available on the website of the Company at www.questsoft.in / www.bseindia.com. Further, members can join and participate in the EGM through VC/OAVM facility only. The instructions for joining and manner of participation in the EGM will be provided in the Notice. Members attending the EGM through VC/OAVM shall be counted for the purpose of reckoning the Quorum under Section 103 of the Companies Act 2013.

Members holding shares in physical form and who have not yet registered/updated their e-mail ID with the Company are requested to register/update their email ID with Purva Sharegistry (I) Pvt Ltd by sending requests at support@purvashare.com with details of folio number and attaching a self-attested copy of PAN card and self-attested copy of any other document (eg. Driving License, Passport, Aadhar Card etc.) in support of address of the members.

Members holding shares in dematerialized mode are requested to register/update their email ID with their respective Depository Participant(S).

The Company will provide remote e-voting facility to all its members to cast their votes on the resolutions set forth in the Notice. Additionally, the Company will provide the facility of voting through e-voting system during the EGM. The detailed procedure for casting votes through remote e-voting at the EGM shall be provided in the Notice.

This advertisement is being issued for the information and benefit of all the members of the company in compliance with the MCA Circulars.

By the Order of Board of Directors
 For Quest Softech (India) Limited
 Sd/-
 Vipul Narendrabhai Chauhan
 Director
 Place : Mumbai
 Date : February 02, 2023

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TOPTRADE MERCANTILES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Toptrade Mercantiles Private Limited
2. Date of incorporation of corporate debtor	02/04/2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2007PTC169563
5. Address of the registered office and principal office (if any) of corporate debtor	205, Sujata Chambers, 2nd Floor, 1/3 Abhichand Gandhi Marg Off Katha Bazar Masjid (W) Mumbai MH-400009 IN
6. Insolvency commencement date in respect of corporate debtor	Date of order 25-01-2023. Order received via e-mail from NCLT on 01-02-2023
7. Estimated date of closure of insolvency resolution process	30-07-2023 (180 Days From the date of receipt of Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name- Mr. Navin Khandelwal REG. NO.- IBBI/IPA-001/IP-P00703/2017-18/11301
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 462018 Email:navink25@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 206, Navneet plaza 5/2 Old Palasia, Indore- 462018 Email:ibc.toptrade@gmail.com
11. Last date for submission of claims	14-02-2023 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s TOPTRADE MERCANTILES PRIVATE LIMITED on 25th January, 2023.

The creditors of M/s TOPTRADE MERCANTILES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14-02-2023 the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal
 Interim Resolution Professional
 IBBI/IPA-001/IP-P00703/2017-18/11301
 Place: Indore
 Date: 02-02-2023

P.H. CAPITAL LIMITED
 Regd. Office : 5 D Kakad House, 5th Floor, A Wing, New Marine Lines, Opp. Liberty Cinema, Mumbai - 400 020. Email: phcapitaltd@gmail.com, Tel. : 022-2201 9473 / Fax. : 022-2201 2105
 CIN : L74140MH1973PLC016436

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 31ST DECEMBER 2022.

(₹ in Lacs except per share data)

Particulars	QUARTER ENDED			NINE MONTHS ENDED		YEAR ENDED
	31.12.2022 (Unaudited)	30.09.2022 (Unaudited)	31.12.2021 (Unaudited)	31.12.2022 (Unaudited)	31.12.2021 (Unaudited)	31.03.2022 (Audited)
1 Total Income from operations (Net)	2,062.32	714.20	3,588.63	6,065.68	6,168.24	8,333.90
2 Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(605.64)	630.47	(303.11)	220.52	1,855.85	1,401.45
3 Net Profit / (Loss) for the period after tax (after Extraordinary & Exceptional items)	(442.60)	456.21	146.81	130.89	1,493.70	1,160.78
4 Total Comprehensive Income for the period (comprehensive profit for the period (after tax and other comprehensive income after tax)	(442.60)	456.21	146.81	130.89	1,493.70	1,160.78
5 Paid up Equity Share Capital of Rs. 10/-	300.01	300.01	300.01	300.01	300.01	300.01
6 Reserves	-	-	-	-	-	2,721.19
7 Earnings Per Share not annualised (FV of Rs. 10/- each)	(14.75)	15.21	4.89	4.36	49.79	38.69
8 Earnings Per Share (after extraordinary items) (of Rs.10/- each)	(14.75)	15.21	4.89	4.36	49.79	38.69
Basic & Diluted	(14.75)	15.21	4.89	4.36	49.79	38.69

Note :

- The above is an Extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation, 2015. The full format of the Quarterly / nine monthly Unaudited Financial Results are available on the Stock Exchange Website, (www.bseindia.com).
- The above results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 1st February, 2023.
- The Board of Directors have approved interim dividend of Rs.0.25/- (2.5 %) for F.Y. 2022-23 on fully paid up Equity shares of Rs. 10/- each.

FOR P.H.CAPITAL LTD.
 Sd/-
 Rikeen P. Dalal
 Director
 DIN : 01723446

Date : 01/02/2023
 Place : Mumbai

ALFRED HERBERT (INDIA) LIMITED
 Regd. Office: 13/3 Strand Road
 Kolkata - 700 001
 Telephone - 2226 8619
 E-mail: kolkata@alfredherbert.com
 Website: www.alfredherbert.co.in
 CIN L74999WB1919PLC0035169

NOTICE

A meeting of the Board of Directors of the Company will be held on Thursday, 9th February, 2023 to take on record the unaudited Financial Results (Standalone & Consolidated) for the quarter and nine months ended 31st December, 2022.

On behalf of the Board
Shobhana Sethi
 Company Secretary & Chief Financial Officer
 Place : Kolkata
 Date: 01.02.2023

EIKO LIFESCIENCES LIMITED
 FEEL THE CHEMISTRY
 [Formerly known as Narenda Investments (Delhi) Ltd.]
 CIN: L65993MH1977PLC258134
 Regd. Address: 604, Centrum, Opp. TMC Office, Near Satkar Grand Hotel, Wagle Estate, Thane MH 400604
 Phone No.: 022-25390009; Email id: investorrelations@eikolifesciences.com

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

Members are hereby informed that pursuant to the provisions of Section 108 and 110, and other applicable provisions of the Companies Act, 2013, as amended (the "Act"), read together with the Companies (Management and Administration) Rules, 2014, as amended (the "Management Rules"), General Circular Nos. 14/2020 dated April, 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 10/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, Government of India (the "MCA Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (the "LODR Regulations") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the approval of members of Eiko Lifesciences Limited (the "Company") is sought for the following resolution by way of remote e-voting ("e-voting") process:

Sr. No	Type of Resolutions	Resolutions
1.	Ordinary	Increase in Authorised Share Capital of the Company
2.	Ordinary	Alteration of the Capital Clause of Memorandum of Association of the Company

Pursuant to the MCA circulars, the Company has sent the electronic copies of the Postal Ballot Notice along with the explanatory statement on Wednesday, February 01, 2023, through electronic mode to those Members whose email addresses are registered with the Company / depository participant(s) as on January 30, 2023 ("Cut-off Date").

The Company has engaged the services of Central Depository Services Limited ("CDSL") for the purpose of providing e-voting facility to all its members. The remote e-voting shall commence from Friday, February 03, 2023, at 9.00 a.m. (IST) and shall end on Saturday, March 04, 2023, at 5.00 p.m. (IST). The e-voting facility will be disabled by CDSL thereafter.

Only the members holding shares of the company (in physical or dematerialized form) on the cut of date shall be entitled to avail the facility of remote e-voting. The voting right of members shall be in proportion to the shares held by them in paid-up equity share capital of the Company as on cut-off date.

Members whose email address are not updated with the Company/Depositories, to receive Postal Ballot Notice may send their request to investorrelations@eikolifesciences.com. The said notice is also available on the website of the Company: www.eikolifesciences.com, at website of BSE Limited ("BSE"): www.bseindia.com and at CDSL website at www.evotingindia.com.

For details of remote e-voting, please refer to the Postal Ballot Notice. In case of any queries relating to e-voting, the Members may contact at Mr. Rakesh Dalvi, Sr Manager CDSL at A Wing, 25th Floor, Marathon Futrex, Lower Parcel (E), Mumbai-400013 or send an email to helpdesk.evoting@cdsl.com or call on 022-23058542/43

The results of the postal ballot will be announced on or before Tuesday, 07th March 2023. The said result along with scrutiner report would be uploaded on the website of the Company and would be communicated to the BSE at www.bseindia.com and CDSL at www.evotingindia.com. The Company will also display the results of the postal ballot at its registered office of the Company.

For Eiko Lifesciences Limited
 Avi Mundecha
 Company Secretary

Place: Thane
 Date: 02.02.2023

For Advertising in TENDER PAGES Contact **JITENDRA PATIL**

Mobile No.: 9029012015
 Landline No.: 67440215

THE BUSINESS DAILY. FOR DAILY BUSINESS.

NEW DELHI, THURSDAY, FEBRUARY 21, 2019

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SENSEX: 55,756.26 & 403.65 NIFTY: 10,735.45 & 131.10 NIKKEI 225: 21,431.49 & 128.84 HANG SENG: 28,516.05 & 285.92 / \$: 71.12 & 0.24 / €: 80.57 & 0.22 BRENT: \$45.83 / \$: 60.62 GOLD: \$1,730.00 & \$111.07

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FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TOPTRADE MERCANTILES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Toptrade Mercantiles Private Limited
2.	Date of incorporation of corporate debtor	02/04/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2007PTC169563
5.	Address of the registered office and principal office (if any) of corporate debtor	205, Sujata Chambers, 2nd Floor, 1/3 Abhichand Gandhi Marg Off Katha Bazar Masjid (W) Mumbai MH- 400009 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order 25-01-2023, Order received via e-mail from NCLT on 01-02-2023
7.	Estimated date of closure of insolvency resolution process	30-07-2023 (180 Days From the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:-Mr. Navin Khandelwal REG. NO.-: IBBI/IPA-001/IP-P00703/2017-2018/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email:navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 206, Navneet plaza 5/2 Old Palasia, Indore- 452018 Email:ibc.toptrade@gmail.com
11.	Last date for submission of claims	14-02-2023 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s TOPTRADE MERCANTILES PRIVATE LIMITED on 25th January, 2023

The creditors of M/s TOPTRADE MERCANTILES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14-02-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00703/2017-18/11301

Place : Indore
Date : 02-02-2023